

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1903 of 2021**

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Chandan Singh @ Chandan Kumar Singh ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : None  
For the State : None  
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**Order No.02 Dated- 23.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Kandi P.S. Case No.140 of 2020 registered under sections 272/273/290 of the Indian Penal Code and under Section 47 (a) of Excise Act.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner being the manager of government wine shop supplied country made liquor and wine to the co-accused persons. It is further averred in the anticipatory bail application that the allegations against the petitioner are all false and the petitioner has no criminal antecedent as has been mentioned in paragraph no.10 of anticipatory bail application. It is next averred in the anticipatory bail application that the petitioner is a salesman in wine shop of Raviranjana Kumar Singh who is having a license to run such shop. It is next averred that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be

released on bail on depositing cash security of Rs.2000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Garhwa, in connection with Kandi P.S. Case No.140 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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